in place of the scale of Rs. 210-530, on the basis of the scales existing for similar posts elsewhere with comparable duties and qualifications. The question of revision of the pay scales of other categories of employees in indentical scales does not arise, since there has been no general revision of pay scales.

Clarifications re

†Coal Washery Project in Bihar with Foreign Collaboration

299. SHRI CHITTA BASU: Will the minister of PETROLEUM AND CHE-MICALS AND MINES AND METALS be pleased to state:

- (a) whether it is a fact that Government have under consideration a proposal to set up a coal washery project in Bihar with foreign collaboration;
- (b) if so, the details of the project, with particular reference to capital structure, pattern of collaboration and degree of indigenous technical participation; and
- (c) the stage at which the project rests

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND ME-TALS (SHRI JAGANNATH RAO):
(a) No, Sir.

(b) and (c) Do not arise.

12 NOON

CLARIFICATIONS IN RELATION TO STATEMENT MADE BY MINISTER OF HOME AFFAIRS MADE ON THE 11TH MAY, 1970, REGARDING COM-MUNAL DISTURBANCES IN SOME PLACES IN MAHARASHTRA.

SHRI A. P. CHATTERJEE (West Bengal): Sir, I have already taken your permission. Before the list of business is taken up . . .

MR. CHAIRMAN: Will you please do it after the clarifications?

SHRI A. P. CHATTERJEE: But there is no calling attention motion.

Mr. CHAIRMAN: This is for clarification. I have permitted you to mention two

†Transferred from the 4th May, 1970.

matters. After clarifications you will do that.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, हमारा एक व्यवस्था का प्रक्त है। आप चले जारहे हैं ?

श्री सभापति : अब व्यवस्था ये देखेंगे । [MR. DEPUTY CHAIRMAN IN THE CHAIR]

श्री राजनारायण: चेयर पर जो लोग बैठते हैं ...

MR. DEPUTY CHAIRMAN: Let us proceed with the clarifications.

श्री राजनारायण : श्रीमन, व्यवस्था का सवाल है... (Interruptions)

श्री उपसभापति : व्यवस्था का सवाल सुनने के लिए सदन में तो व्यवस्था रखिए ।

श्री राजनारायण : मैं चेयर से यह जानना चाहता हं कि चेयर ने अपने मस्तिष्क में क्या निर्णय लिया है कि मंत्रियों पर होने वाले तमाम खर्च के बारे में सदन में कितने प्रश्न होने के बाद मंत्री महोदय सम्चित उत्तर देंगे ? इस सदन में कम से कम दर्जनों बार यह सवाल उठा, बराबर मंत्री यह कहा करते है कि हम स्टडी कर रहे हैं अभी आंकड़े जुटा रहे है। दुनिया में जहां जहां संसदें चल रही हैं किसी संसद की नजीर बता दी जाय जहां पर मंतियों पर होने वाले खर्च के प्रश्न के उत्तर में इतना विलम्ब होता हो । मैं आपके द्वारा यह जानना चाहता हूं कि यह मजाक क्यों करवाया जा रहा है। यह आदरणीय सदन है, यह कोई बाजार नही है।

श्री उपसभापति : ठीक है, आपने कहा, अब आप बैठिए | Clarifications regarding the statement.

SHRI A. P. CHATTERJEE: I rise on a point of order. . .

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI A. P. HATTERJEE: Regarding this matter which is going to be taken as the second tem. According to the rules clarifications cannot be asked without a calling attention notice being admitted. I understand al o that various Members of Parliament ga e calling attention notices and I also gave a calling attention notice. I do not unders and under what rule and under what pro edure the calling attention notice has rot been admitted and this kind of truncate I and this kind of unauthorised way of seeking clarifications on the matter is eing resorted to. It is unauthorised under the rules and it is still being resorted by to this House.

MR. DEPUTY CHAIRMAN: I understand your point of order. Will you please sit down!

SHRI A. P. HATTERJEE: Just a second. My po it is this. Of course, I am not saying that clarifications will not be asked by us. Certainly it will be asked by us. Ny point of order is this. Why has this wa been resorted to by the office or by the Chairman in order that clarifications may be obtained, but not in the form of a calling attention notice?

MR. DEPUTY CHAIRMAN: Please sit down. This i a strange thing that the hon. Member his raised this question in this manner Government thought that the distur ances in Maharashtra were a very important matter and that is why the Government have taken the initiative and mide a statement in this House. Hon. Nembers will remember that some days earlier Members had raised a point to the contrary. Regarding the SSP demonstration there was a calling attention notice and hon. Members said that the Governm nt should have taken the initiative and, w thout resorting to the calling attention notice, should have made suo motu a statem nt. Now, in respecting the sentiments of hon. Members if the hon. Minister comes here and makes a statement on his owr initiative, why should Members take objection to it? You raise objection in both ways. If the Government does not make a statement, you ask why did ; ot the Government take the initiative? If the Government takes the initiative, you ask why your calling attention notice as not admitted? You cannot have it both ways. Now, the Government thou; ht that the matter was very important at I the hon. Home Minis-

ter has made a statement without waitinig for a calling attention notice. It was decided yesterday that as the hon. Minister had made the statement, clarifications would be sought today immediately after the Question Hour. Mr. Sardesai.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please. One at a time please. I have called Mr. Sardesai.

SHRI CHITTA BASU (West Bengal): The procedure is that some Members have given the calling attention notice. I think you should call those Members who have given their names in the calling attention notice.

SOME HON MEMBERS : No.

MR. DEPUTY CHAIRMAN: I will try to give chance to the maximum number of Members possible. There is no calling attention notice before the House and, therefore, we cannot follow that procedure.

SHRI CHITTA BASU: The names are with you.

MR. DEPUTY CHAIRMAN: I can only say that I will try to accommodate the largest number of Members.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन् कालिंग अटेंशन नोटिस में जिनके नाम दिए गए हैं उनको तो पूछने का अधिकार दिया जाय ।

श्री राजनारायण: श्रीमन्, आपकी बात सूनने के बाद यहां पर एक बात मुझको निवेदन करनी है। हर घटना की अलग अलग संग-तियां और असंगतियां होती हैं। आपने 6 अप्रैल की घटना को बम्बई के साम्प्रदायिक दंगे से मिला दिया । बम्बई के साम्प्रदायिक दंगे के लिए बम्बई की सरकार जितनी जिम्मेदार होगी उतनी यह सरकार नहीं होगी, लेकिन 6 अप्रैल की घटना के लिए यह सरकार विशेष जिम्मे-दार है । इसलिए हमने कहा था कि यह सर-कार शुरू में ही आकर माफी मांगे और अफ-सोस जाहिर करे, लेकिन आपने 6 तारीख की घटना को बम्बई की घटना के साथ जोड़ दिया। यह उचित नहीं है।

श्री उपसभापति: मैंने यह कहा कि जैसे वह महत्वपूर्ण घटना थी वैसे ही बम्बई की महत्वपूर्ण घटना है और इस पर सरकार ने स्टेटमेंट अपने आप दिया।

श्री राजनारायण: कहीं घटना होती है लखनऊ में, कहीं घटना होती है कलकत्ता में लेकिन उसका उतना महत्व नहीं है जितना महत्व है उस घटना का जो कि श्री चव्हाण की नाक के नीचे हुई।

श्री महाबीर त्यागी (उत्तर प्रदेश) : आपकी रूनिंग बिलकुल ठीक है । जब कोई इम्पार-टेंट वाकया होता है तो कन्वेन्शन यह चल रहा है कि मवर्नमेंट अपनी तरफ से उसकी बाबत स्टेटमेंट देती है और गवर्नमेंट ने यह निहायत मुनासिब काम किया कि इस मसले पर उसने स्टेटमेंट दिया । अब आपने क्लेरीफिकेशन के लिए कहा है । एक क्लेरीफिकेशन मैं चाहता हूं और वह यह कि क्या गवर्नमेंट की इत्तिला में यह आया है कि करीब 150 आदमी जो अहमदाबाद के रायट में शरीक थे वे लोग इस रायट में बाहर से आकर शरीक हुए हैं ? क्या ऐसी इत्तिला गवर्नमेंट को मिली है ?

 $(No\ reply)$

SHRI MAHAVIR TYAGI: I have put a question already to him. Is it a fact that . . .

MR. DEPUTY CHAIRMAN : Mr. Sardesai.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Deputy Chairman, before we proceed with this clarification business, some of us have already tabled a motion asking for a discussion on this important subject, which has drawn the attention of the entire country. I would suggest that while Members may seek clarification from the Home Minister with regard to the happenings that have taken place in Bombay, it is very necessary that a discussion should take place on this important question, which is assuming very serious proportions. We have seen Ranchi, we have seen Ahmedabad and now we have seen Bhiwandi and how these communal riots have damaged the image of India.

So, it is a very important question. I suggest that a full-fledged discussion should take place on this issue.

MR. DEPUTY CHAIRMAN: Mr. Sardesai. But before he puts questions, I would like to request hon. Members to be very brief in their observations and not to make any long statements. They should only ask precise questions, so that the hon. Minister can give his reply. We have to finish this discussion at about one o'clock and if you want that a large number of Members should ask clarifications I would request hon. Members to be brief in their observations.

SHRI S. G. SARDESAI (Maharashtra): Mr. Deputy Chairman, Sir, there are various aspects on which other members will seek clarification. I want to mention only three because I am afraid they may not come up if I do not mention them. (1) Is this a statement of a District Magistrate or is it a statement of a Home M.nister, who holds his position by virtue of the fact that he is a member of a political party with decades of national tradition. This is my first question. This statement reads just like that of a District Magistrate: so many killed, so many arrested, so many houses burnt. That is point 1. We expect a political statement. (2) Is he or is the Home Minister not prepared to take the position—and I read it very slowly so that it is clear to all—that it is the organised forces of communalism and dominantly of Hindu communalism and Marathi chauvinism who were responsible for this orgy, communalism and dominantly Hindu communalism. Are they not responsible for this orgy? (3) Since the Home Minister constantly speaks of socio-economic causes of violence—he says violence has also to be seen from the socio-economic angle—I want to know whether the Government is prepared to take the cooperation of all secular, democratic forces in Maharashtra for a joint mass campaign against the forces of communalism and chauvinism. These are my three clear questions.

THE MINISTER OF HOME AF-FAIRS (SHRI Y.B. CHAVAN): The statement is not of a District Magistrate but is a statement of the Home Minister.

SHRI MAHAVIR TYAGI: Drafted by the District Magistrate.

SHRI S. D. MISRA (Uttar Pradesh): He is District Magistrate of the country 113

SHRI Y. B. (HAVAN: The statement is not that of the District Magistrate. It is a statement made by the Home Minister. V'ell, Sir, I do not know what he means when he says that the statement should be olitical. I think what was expected yeste day was that I should give the salient fea ures of what has happened and the firt immediate reaction of the Governmen. This was what was intended. However, if the hon'ble Member wants to go is to the detailed causes, the general proble 1 of communalism and the rioting in I faharashtra, I would welcome such a iscussion also if it is wanted by the ho'ble house. I can then give you my views political views, in the House.

SHRI BHUPES I GUPTA (West Bengal): If you agre, we can have a discussion because we have been for the last several days trying to have a discussion on the Shiv Sena

SHRI Y. B. Cl[AVAN: Well, I am not responsible for not allowing it. is a matter between the House and the Chairman.

SHRI BHUPE H GUPTA: Why don't you yoursel initiate a discussion?

SHRI Y. B. C IAVAN: That is for the House to de ide.

SHRI BHUPESH GUPTA: You can yourself initiate.

SHRI Y. B. CHAVAN: Sir, there is no doubt that the eriots are taking place because of aggre sive communalism in our political life nd social life. I have no doubt about that. I do not want to deny that.

SHRI S. G. SARDESAI : Principally and dominantly Hindu communalism. Why can't you say that?

SHRI Y. B. CHAVAN: No, I can't say that. I would like to be less dogmatic but more truthful. I do see that there is aggressive Hindu ommunalism but I do not want to be merely propagandist in my approach.

SHRI S. G. SARDESAI: I say communalism and dominantly Hindu communalism. I do not exc' ide Muslim communalism. 8. 11.00

SHRI Y. B. CHAVAN: I am giving my answer. I am not repeating your

question and I do not respond in monosyllables, giving answers in 'yes' or 'no' I was giving my version. Certainly, as in the case of other violent activities, there is some socio-economic aspect to this also. It is no use denying that fact. But, Sir, I would certainly like to put the communal violence and communal disturbances on a special footing. It has a special feature in this country. I. has its own traditions and reasons, historical reasons, and I think I will have no hesitation either in Maharashtra or at the national level to take the cooperation of all secular democratic parties to fight this evil ruthlessly.

Statement made by Minister

Just SHRI MAHAVIR TYAGI : I wanted to know if it has come to the notice of the Home Minister or the local government that these areas where for the last 40 years there was never any communal tension, it is for the first time that communal riots have occurred here. Has it come to the notice of the Government that certain elements which were instrumental in communal riots in Ahmedabad were found to be here also? They had come to Bombay for the purpose and have they provoked this riot or not? Is there some truth in this story?

SHRI Y. B. CHAVAN: Well, Sir, I cannot say that Bhiwandi has no communal history. Of course, it was comparatively a good place where both the Hindu and Muslim communities have lived together for decades. I know some Hindu and Muslim families of Bhiwandi who have had a great tradition of national service. I know there is social communication between Hindu families and Muslim families. Both the communities have got a tradition of selfless participation in the freedom struggle also. There are very eminent people from Bhiwandi, some Muslim families, who have fought shoulder to shoulder with us in Maharashtra in the freedom struggle. I would particularly mention that Jalgaon, has had a long tradition of amicable relations between Hindus and Muslims. There is no history of any riots in Jalgaon, that is also partly true. Unfortunately, it has happened there. Sir, I have not got any evidence to show that a number of people came from Ahmedabad. It will be rather presumptuous, I am afraid, to say that there are no communal elements in Maharashtra and so they had to import them from elsewhere.

SHRI KRISHAN KANT (Haryana Please let me know whether it is a fa

[Shri Krishan Kant]

Clarifications re

that a collusion between Shiv Sena and RSS has taken place in Maharashtra and this took place through the good offices of Shri S. K. Patil and Guru Golwalkar, whether it is a fact that a collusion is working in Maharashtra or not, that the crowd moving there said "dekh dene natija vote ka ko". Is it also not a fact that gress the arson took place in Jalgaon after the procession passed off peacefully after two hours and is it also not a fact that the marriage party of a Muslim family was bolted and burnt in a small hut where four children of 9 years, 7 years, 5 years and 3 years were there and their widow mother was away for work? They were burnt and the widow mother came running and she said: "I beg of you; please at least give me one of my sons and I will convert him into Hinduism". May I know whether the Government will see that full compensation is paid to the families who have suffered and not only part compensation, and also whether instead of economic studies, will the Government see that some legal and constitutional steps are taken so that these forces of communalism do not raise their heads again and again?

SHRI Y. B. CHAVAN: As far as the facts of what happened in Jalgaon are concerned, it is true that the procession of Shiva Jayanti took place on 7th and the riot did not take place that day; it took place next day afternoon. And, Sir, it must be admitted that it was a very merciless, brutal attack on the Muslim families. It is a fact that a marriage party was burnt in one house. The story of the widow mother that he mentioned is also true. I met her and I think the memory of that mother will haunt me throughout. About the other question, Sir, I do not know which party is in collusion with what party and I have no information on this. I do not want to make allegations against any individual person because that will not be right.

SHRI GODEY MURAHARI (Uttar Pradesh): I want to know from the Government whether it is not a fact that during the last few months there has been an organised effort at inciting communal riots not only in Maharashtra and Gujarat but also in Bihar and other places all over the country, and I would also like to know whether the Government has made any efforts to find out whether there is any organised conspirarcy within

the country or engineered from outside to deliberately incite communal riots in this country; also whether there is any outside element involved both in the Gujarat riots and in Maharashtra who are responsible for this situation because it is not as if the communal riots just spontaneously broke out there. It is a deliberate attempt, as the Minister himself said, it took one whole day for the thing to errupt. They found a cause, and the agents who were responsible for inciting it had a cause and immediately the riots took place. I would like to know whether the Intelligence Department has any reports of any efforts by any foreign country to incite communal riots in this country I would like to know this.

SHRI Y. B. CHAVAN: The only point the hon. Member wants to make out is whether any foreign power is interested in inciting communal riots here. I have not got any evidence that any particular foreign power tried to do it. I have no specific evidence. I would like to plead that those countries which are inimical to India's interests may possibly and naturally try, but why should we be victims of such propaganda? I cannot say that they did it because it is very difficult to be categorical about it as long as I have no specific instance or evidence to show that they did it.

SHRI HAYATULLAH ANSARI (Uttar Pradesh): Sir, this is a very important matter. I ask that we should have a full discussion on this subject.

SHRI MULKA GOVINDA REDDY: At what has happened in Maharashtra during the last week we must hang down our heads in shame. I would like to know whether it is not a fact that since the agitation that was started by Shiv Sena in February 1969 an atmosphere of permissive violence was created in Bombay and round about Bombay. Is it not a fact that the activities of Shiv Sena had been aided, abetted and encouraged both by the Congress as well as the Government leaders in Maharashtra?

SHRI M. M. DHARIA (Maharashtra): What about the P.S.P.?

SHRI MULKA GOVINDA REDDY: We have condemned the activities of Shiv Sena and the P.S.P. has completely dissociated itself from the activities of Shiv Sena not now but long before.

SHRI ARJU \ ARORA (Uttar Pradesh): Did you not fight election with them?

SHRI MULI A GOVINDA REDDY: Mr. Deputy Cairman, for your information, the Con ress is now trying to woo the Shiv Sena. Is it not a fact that the Shiv Sena activities are fascist in nature and the leader of Shiv Sena, Mr. Bal Thackeray, has snowered praises on Hitler and Hitler's philosophy? May I know whether the Government is going to ban the Shiv Sena in Maharashtra? Is it not a fact that a delegation of Muslims and some others made it I nown to the Government of Maharashtra that they apprehended trouble in Bhi andi during the Shiva Jayanti celebrations and tensions were being built up nd that the Government should take prop r precautionary measures to prevent such a thing happening in Bhiwandi and other places? Did the Government of Maharashtra through its Intelligence Age icy come to know what was happening n Bhiwandi? Did they apprehend any danger? Why did they not take heed rom the warning given by the delegation that met the Maharashtra Government? I would also like to know from the Home Minister what force was deployed to pr vent such a happening taking place in Bhiwandi. I would like to know from he Minister, when they apprehended that some trouble was going to take place 1 Bhiwandi because of Shiva Jayanti ce ebrations, why they did not ban Shiva Jayanti celebrations in Bhiwandi. I will like to have clear answers to these from the Minister. I would also like to know this. a time the Nati mal Integration Council meets and takes lecisions, but those decisions have not be n implemented, and this atmosphere of volence, and particularly communal violer ce. in an organised manner is taking pl ce. It is a shame to the country. I would like to know what steps the Government is taking to prevent such a thing and why is the Government of Maharashtra tot held responsible for what has happened in Bhiwands and Jalgaon.

SHRI Y. B. CHAVAN: The hon. Member has put a very complex question. He has brought in many elements. He made many char es against many people. I would try to simplify the question and simplify the answer; if I can. The question is what happened in Bhiwandi, whether the Maharashtra covernment or the local authorities were a ware of the building up of tension there or not. Subject to the

decisions or the findings of the Enquiry Commission, 1 would certainly try to give the facts that I possess. There was intimation or intelligence that some tension was building up in Bhiwandi and, therefore, attempts were made to bring about some sort of understanding between both the communities. I think as early as 19th April, if I am right-I mention the date subject to correction because I have not got the specific report with methey had called a meeting of leaders of both the communities. That meeting, I am told, some of the Muslim leaders did not attend because they raised certain points, certain doubts. So it was decided that a Steering Committee of that meeting should meet after two or three days and they should work out the details, and I think the leaders of both the communities met and they arrived at certain understanding as to what sort of slogans should be shouted in the procession, what should be the route, etc.

SHRI SYED AHMAD (Madhya Pradesh): In front of the mosque.

SHRI Y. B. CHAVAN: They decided that. Therefore, as I said, the awareness was there, and the Government and the local authorities were making certain arrangements for an understanding; also in anticipation of this trouble the district authorities had called a large number of police force, because the information is that there were more than 700 police-men in Bhiwandi that day. Since trouble was anticipated it was necessary that some responsible official should be present and, therefore, both the District Magistrate and the S.P. were themselves present in Bhiwandi. So, it is not that they had not taken any steps, but despite this something worst had happened. I need not go into the causes. I do not want to pass any judgement about it. I do not want to give any defence about it. But these are things which show that they were aware of it and they were trying to make an attempt to avoid the situation getting out of hand.

About whether Maharashtra Government has anything to do with the Shiv Sena, whether my party has anything to do with the Shiv Sena, I can only say that this very point was raised in the Maharashtra Assembly the other day, and the Chief Minister himself has categorically denied having anything to do with the Shiv Sena movement as such, and therefore this allegation is baseless. As far

[Shri Y. B. Chavan]

as my party is concerned, I think the hon. Member should know that our party has taken the stand from the very beginning ag inst this sort of aggressive regional and chauvinistic tendencies in a voluntary organisation. I would like to say that my party unit in Maharashtra has taken a very categorical stand against the Shiv Sena. What his party should do or has done is for him to decide, because if he really is angry about Shiv Sena, he should be angry in his party about it.

SHRI MULKA GOVINDA REDDY: Our party has nothing to do with Shiv Sena. Whatever electroal understanding they had come to with the P.S.P., we have dissociated our party from them.

SHRI BHUPESH GUPTA: Mr. Naik has provided Bal Thakeray with a revolver. When is he going to provide him with a cannon?

SHRI S. D. MISRA: Is it not a fact that in Maharashtra the Congress is in alliance with Shiv Sena?

SHRI Y. B. CHAVAN: No. The allegations were made against your party. Let us not go into the allegations. I am prepared to accept the explanation given by Mr. Mulka Govinda Reddy. But the fact remains that when the Shiv Sena was getting into the political field, unfortunately, the PSP contributed to this thing. Now, I am glad that they have changed their mind. It is a healthy sign.

SHRI MULKA GOVINDA REDDY: Not now, a long time back, we have dissociated ourselves with the Shiv Sena. It entered into a limited electoral understanding with the Shiv Sena for the Corporation elections. But we condemned it, we asked the party not to have any thing to do with the Shiv Sena.

SHRI Y. B. CHAVAN: As far as this aggressive, chauvinistic organisation, the Shiv Sena, is concerned, I think it is assuming very dangerous proportions. I do not want to deny it and I think the Government has to consider certain definite steps to see that these activities are curbed.

डा० भाई महाबीर (दिल्ली) : महोदय, जो वक्तव्य रखा गया है, जैसा कि हमारे मित्र सरदेसाई ने कहा, इसमें आंकड़े और कुछ तथ्य

बिलकुल इस ढंग से दिये गये हैं कि किसी को यह कल्पना नहीं हो सकती कि कहां से क्यो यह फसाद शुरू हुआ, कौन इसके लिये उत्तरदायी था और उनको रोकने के लिये पुलिस को जिस प्रकार की व्यवस्था करनी चाहिये थी वैसी व्यवस्था पुलिस ने वहां की या नहीं की । यह बता देने से कि आखिर में इतने मारे गये. इतने घर जल गये, इतनी दुकानें लटी गई इससे न तो किसी को उस दुर्घटना में जो मोडस आप-रेंडी शरारत करने वालों का रहा है वह समझ में आता है और न किसी के लिये यह निश्चय करना सम्भव होता है कि कितका दोष था। हां, उसमें से हमारे मित्र श्री कृष्ण कान्त जैसे और दूसरे भी, जहां पर उनको पोलिटिकल डिविडेंड्स चाहिये, ऐसे नाम घसीट घसीट कर के ला कर अपने आप को कुछ लोगों की हमदर्दी जाहिर करने वाला बताने की कोशिश कर सकते हैं। मेरी शिकायत यह है कि मर-कार तथ्यों को छिपाती क्यों है। अगर आर० एस० एस० के लोग उसमें थे जिनके पास कोई हथियार निकले है तो चव्हाण साहब वह यहां पर कहें नहीं तो अपनी पार्टी के लोगों से आर० एस० एस० के नाम को चार बार बुलवा कर अगर यह मंशा है कि आर० एस० एस० के खिलाफ कुछ हवा बांधे तो इस देश के अन्दर हवा बांधने के बहुत मौके हैं लेकिन इस तरह से इस फसाद के मौके का इस्तेमाल करना मै समझता हूं कि बहुत डिसग्रेसफुल है और बहुत अशोभनीय है। किन्तु कुछ तथ्यों के आधार पर मैं गृह मंत्री महोदय से पूछना चाहुंगा और जानना चाहुंगा कि क्या यह सच है कि भिवांडी में 15-20 दिन पहले वहां के 37 महत्वपूर्ण मुस्लिमों की तरफ से एक मांग-पन्न पेश किया गया था सरकार को कि शिव जयन्ती का जलस जिस रास्ते से हर साल जाता है उस रास्ते से न जाय और उसमें यह मांग भी की गई थी कि उस जल्स में गुलाल का इस्तेमाल न किया जाय । गुलाल जो कि उड़ाया जाता है होली वगै-रह के मौके पर । उसमें यह भी था कि भग्वा झंडा जलूस में न रहे और उसमें ऐसे नारे न. लगें जिनसे कि कोई भड़क सके ।

श्री वाई० ६ ० चव्हाण : क्या गलत है ?

डा॰ भाई महाबीर : और आखीर में यह भी या कि जो पो शियल ट्रबिल स्पाट्स उन्होंने समझा है उस र स्ते से वह न जाय । उसके अन्दर एक धमकी भी शामिल थी कि अगर यह मांगे पूरी न हों तो फिर शायद यह जलूस शान्ति-पूर्वक न निकले अर यह त्यौहार न मनाया जा सके और इसमें गड़बड़ हो ।

मैं जानना च हंगा कि क्या इस तरह का कोई मांग-पत्न आ ।। था और अगर आया था तो इसके ऊपर सन्कार ने क्या कार्यवाही की ? क्या कार्यवाही कं, यह मैं इसलिये पूछता हूं क्योंकि जब वह ब्लूम चला और फिश मार्केट नाम के इलाके वे सामने पहुंचा तो उस पर हमला हुआ और ःस हमले में तलवारों, भालों, छिरियों, बन्दूकों, पेम्तौल, और ऐसिड बल्ब, पत्थर, इन सब च जों का इस्तेमाल हुआ और उसी के साथ साथ चार अलग अलग जगहों में एक साथ आग ल**ाना शुरू किया गया ।** गौरी पाड़ा, खड़क, सुतार आली, हयसाण आली---ये चार जगहें थीं, मेरे पास एक बड़े व्यौरे की रिपोर्ट है। तो मैं जानना चाहता हूं कि चार जगहों पर एक साय जो आग लगी वह इलाके कौन से थे ? आग किन्होंने लगाई, कैसे लगी ? और क्या सरकार ने पुलिस की इतनी व्यवस्था की थी ? क्या इस नरह की जो एक प्लांड कांस्-ब्रेसी दिखाई देती ! उसको पहले से नहीं रोका जा सकता था ? लगभग दो सौ मकान जले हैं, तो क्या यह इा वास्ते हुआ कि बचाव का प्रबन्ध नहीं हुआ ं मैं जानना चाहूंगा कि यह सच है या नहीं वि पुलिस का प्रबन्ध बहुत कम था। आपने कहा कि 700 पुलिस के जवान थे, अगर ऐसा था तो मैं समझता हूं कि यह प्रबन्ध कम नहीं गमझना चाहिये लेकिन मेरी खबर है कि किसी ारण से साढ़े आठ बजे शाम तक पुलिस की तर ह से कोई प्रभावी कार्य नहीं हुआ । लगभग तीत घंटे. या साढ़े तीन घंटे के बाद बम्बई की तरफ से जब पुलिस आई तो उसके बाद कुछ व्यास्था की गई और उस पुलिस

के पास भी आर्मस् नहीं थे, वह अनआर्मंड थी अनआर्मंड से मेरा मतलब है कि फायरिंग के, लिये उनके पास गन्स नहीं थे। और मैं जानना चाहता हूं कि वहां जो पुलिस थी क्या उनको फायर करने के आर्डर्स थे? क्योंकि मेरे पास यह जानकारी है कि जो पुलिस वहां पर थी वह कम थी और उसका प्रभावी ढंग से डिप्लायमेंट नहीं किया गया और उसे फायर करने के आर्डर्स नहीं थे।

मैं यह भी जानना चाहूंगा कि क्या यह सच है कि भिवांडी के इस फसाद में कई जगहों पर "पाकिस्तान जिन्दाबाद" के नारे लगे हैं? अगर यह नारे लगे हैं तो उसको बताया जाय। और क्या यह सच है कि कई लोग जिनके नाम वहां के शान्तिप्रिय नागरिक ले रहे हैं और कह रहे हैं कि उनके घरों की तलाशी ली जाय लेकिन पुलिस ने किसी के घर की तलाशी लेना मंजूर नहीं किया क्योंकि उनको सही तसबीर सामने आने देने में शर्म आती है, घबड़ाहट होती हैं कि कहीं सचमुच में जो शरारत करने वाले हैं वह नंगे न हों जाय और वह पकड़े जांय। तो उन लोगों की तलाशी लेने की कोशिश पुलिस की तरफ से नहीं हुई।

श्री उपसभापति : ठीक है, हो गया ।

डा॰ भाई महावीर : बिल्कुल एक एक कर के मैं सवाल पूछ रहा हूं, मैं कोई भी दुहरा नहीं रहा हूं।

मैं जानना चाहता हूं कि क्या यह सच है कि वहां पर जो लोग पाकिस्तान के साथ भारत की लड़ाई के दिनों में इनटनें किये गये थे उनमें से कुछ लोगों के नाम लोग ले रहे हैं कि उनके घरों की तलाशी ली जाय क्योंकि वहां के लोगों को संदेह है कि उनके घरों में हथियार इकट्ठें किये गये और वहां पर इस तरह की सारी योजना बनाई गई इस तरीके पर फसाद करने की।

क्या यह भी सच है कि वहां पर एक श्री खालिक हैं जो कि तामीर-ए-मिल्लत वहां की [डी० भाई महावीर]

एक संस्था है उसके प्रधान हैं और वह एब्सकांड कर रहे हैं, वह भागे हुये हैं, पुलिस उनको पकड़ नहीं पा रही है ।

श्री उपसभापति : आपने इतने सवाल कर लिये, पांच छः सवाल अभी तक हो गये।

डा॰ भाई महावीर : महोदय, मैं कोई दुहरा नही रहा हूं । आप या तो मुझे यह कहिये कि जो सवाल मैंने पूछे हैं उनमें से कहीं मैं दुहरा रहा हूं ।

श्री उपसभापित : मैं मानता हूं कि आपको सवाल पूछना है, इसमें कोई संदेह नहीं है, लेकिन बाकी और लोगों को भी सवाल पूछना है, हर सदस्य एक सवाल, दो सवाल और ज्यादा से ज्यादा तीन सवाल पूछ सकता है लेकिन अगर कोई दस दस सवाल पूछने लगे तव तो फिर सवाल पूछने का समय नही रहेगा। आपने पांच छ: सवाल पूछ लिये हैं।

डा॰ भाई महावीर : अगर मेरा कोई सवाल असंगत है, इररेलेवेंट है]...

श्री उपसभापित : असंगत होने का सवाल नहीं है, सवाल एक या दो कर सकते हैं लेकिन एक एक सदस्य पांच पांच करने लगें तो फिर समय कहां है।

डा० भाई महावीरः मैं एक मिनट में खत्म करता हूं।

شرى ايم - اسعد مدنى : (اتو پرديش) : اتنے اهم معامله پر پورے طريقه سے ، وقعه ملغا چاهئے -

 \dagger [श्री एम्० असअद भदनी (उत्तर प्रदेश)ः इतने अहम मामले पर पूरे तरीके से मौक $_{\rm I}$ मिलना चाहिये ।

SHRI DALPAT SINGH (Rajasthan): On a point of order. When are you

going to give Members opportunity to have a full-fledged argument? There should be a full-fledged discussion in the House. They must be given a chance.

डा॰ भाई महावीर : यह कोई प्वाइंट आफ आर्डर है, महोदय ? मैं खत्म करता हूं। मेरे पास् रिपोर्ट है कि फायर ब्रिगेड आग बुझाने के लिय आया तो उसको रास्ते में रोका गया, उस पर ऐसिड बल्ब फेंके गये। यह सच है या नहीं?

आखीर में मैं केवल यह पूछना चाहूंगा कि महाड, गोरेगांव, जलगांव इत्यादि स्थानों पर भी इस तरह की शरारतें हुई, वहां भी आग लगाई गई, वहां भी हथियार मिले, तो क्या इसके लिये कार्यवाही की गई और क्या वहां पर तलाशी हुई ! मैं जानना चाहूंगा कि वह हथियार किन लोगों के घरों से मिले ।

यहां पर हिन्दू शावेनिज्म, हिन्दू कम्युनलिज्म की बात करना, यहां पर अपना सेंकुलरिज्म का ढिंढोर। पीटने की कोशिश करना मैं समझता हूं कि वेकार है । मैं आपसे यह स्पष्ट पूछना चाहता हूं कि कौन कसूरवार है, किसके पास हथियार मिले, किसने शरारत की, किन्होंने आग लगाई ! किन्हीं को पकड़ा । उनके खिलाफ क्या कार्यवाही की और वक्त पर पुलिस का प्रबन्ध क्यों नहीं किया !

شری ایم – اسعد مدنی : اس پر قسکشی هونا چاهئے – یه معامله پہلے هی طے هو جانا چاهئے تها که قسکشی هوگا –

†[श्री एम० असअद मदनी : इस पर डिस्क-शन होना चाहिये । यह मामला पहले ही तय हो जाना चाहिये था कि डिस्कशन होगा ।]

THE DEPUTY CHAIRMAN: As hon. Members are aware, the House is very much hard-pressed for time and I do not think it will be possible to spare any time for a long discussion on this question.

SHRI HAYATULLAH ANSARI No. no. Sir, this is very important. شری ایم – اسعد م ننی : اتنے اهم معامله پر وقت نالغا چاهئے – دسکشن اس پر هونا جاهئے – دسکشن نہیں هوگا تو هم لوگ رہ جائیں گے ' اپنی بات نہیں کہ پائیں گے – دسکشن هونا چاهئے –

†[श्री एम० अर अद मदनी: इतने अहम मामले पर वक्त किलालना चाहिये, डिस्कशन इस पर होना चा प्ये। डिस्कशन नहीं होगा तो हम लोग रह ायेगे, अपनी बात नहीं कह पायेगे। डिस्कशन होना चाहिये।

MR. DEPUT 'CHAIRMAN: What is the opinion of the Leader of the House?

THE LEADE & OF THE HOUSE (SHRI K. K. & HAH): I am entirely in the hands of he House. If they are prepared to sit I nger we can find time. But I do not know what is the sense of the House.

THE LEADER OF THE OPPOSITION (SHRI S. N. M SHRA): So far as the demand for a di cussion on this subject is concerned, I v outd like to express my agreement with t. There should be a full-fledged discussion on this subject. There cannot be a problem which can cause us greater concern than this one. So my concrete suggestion would be that instead of having a discussion on Foreign Affairs, which would look rather irrelevant in the present ontext at the present moment, let us postpone it to another day. I am very keen to have a discussion on the international situation, but the first priority now should be a discussion on this subject on Thursday. That is my submission.

SHRI GODEY MURAHARI: I would suggest that now that we are half way through this cla ification, let us finish it and then we can have a discussion here.

SHRI A. P. (HATTERJEE: May I say that this demend for a discussion has been raised from the very beginning. I support Mr. Got ey Murahari's suggestion that some of the parties have already made their views clear on the floor of the House as far as this question is concerned. Therefore, the pitters which remain to express their view also must be given an

opportunity to seek clarification. Only then can there be a question of a full dress debate.

MR. DEPUTY CHAIRMAN: Your point is clear.

SHRI Y. B. CHAVAN: On principle I have no objection to a discussion on this matter because it is necessary when the House is so exercised about it. But it will be a punishment for me to answer clarifications now and also to participate in the debate.

डा॰ भाई महावीर : श्रीमन्, मेरे सवालों का जवाब होने के बाद आप यह डिसकशन जारी होने दीजिए। मैंने जो प्रश्न पूछे हैं उनका उत्तर तो पहले हो जाना चाहिये।

MR. DEPUTY CHAIRMAN: Is there general agreement among the Members that they would like to sit in the evening for longer hours so that they can discuss this question?

SOME HON. MEMBERS: Yes, Sir.

MR. DEPUTY CHAIRMAN: As pointted out by the Leader of the House, he has no objection if the hon'ble Members agree to sit longer.

SHRI PITAMBER DAS (Uttar Pradesh); But when?

MR. DEPUTY CHAIRMAN: We can fix any other day. The preliminary question is whether the hon'ble Members agree to sit for longer hours. The date will be fixed later on.

SHRI MULKA GOVINDA REDDY: I understand that there is a move to extend the session by two or three days. If that is the case, there should be no difficulty in finding some time for this. Secondly, if necessary, we can sit on Saturday to discuss this very important matter.

SHRI PITAMBER DAS: Dr. Bhai Mahavir has put certain questions, and now this discussion has started. What I suggest is, let the replies to the questions put by Dr. Bhai Mahavir come first, and then we can have a discussion. Apparently there is an attempt to smokescreen these questions.

MR. DEPUTY CHAIRMAN: These questions will be definitely answered.

^{†]} Hindi tra isliteration.

DR. BHAI MAHAVIR: My questions may be foregotten.

Clarifications re

SHRI A. P. CHATTERJEE : On a point of order, Sir. I do not understand how the business of the House is being conducted. The Chair at least should know the mind of the House or at least should know its own mind. The point is this. I raised this question in the beginning. There is no Calling Attention notice and yet this question is being discussed in this fashion. You replied of course, with a polemical fervour. You replied to my question. Very well, we were satisfied with this. Then you started with the Calling Attention. Now certain persons have put certain questions and certain answers were given, and now when it is half way through, there is this suggestion of a discussion. I am certainly not against a discussion. But when certain parties have already put their point of view, I am firmly of this view that all parties must put their case . . .

MR. DEPUTY CHAIRMAN : All right. I understnad your point.

SHRI A. P. CHATTERJEE: I place my view emphatically.

SHRI HAMID ALI SCHAMNAD (Kerala): You should give an opportunity to all the parties to make their observations.

MR. DEPUTY CHAIRMAN: Please sit down. I will call two or three persons and then we will consider the next question-

SHRI Y. B. CHAVAN: The hon'ble Member Shri Mahavirji has asked a series of questions, some of which, really speaking, do not relate to the statement I made because these are matters of detail which can be looked into by the Enquiry Committee. I cannot anticipate what is going to be placed before the Enquiry Committee. It seems the hon'ble Member has a little more detailed information, from what source I do not know. I would invite him to go and appear before the Enquiry Committee. This would be a much more effective co-operation that he can give to the Committee.

Again, Sir, I would like to say one other thing. The hon'ble Member's attitude, while asking questions, is not of seeking the truth. He is exhibiting a somewhat partisan attitude in this matter. That is the impression that he gave me.

I am given to making statements which are more effective. He should not have said that it was only one community and one community alone which was at fault. It is a fact that in both the areas the Muslims have suffered more. In Bhiwandi the Muslims have suffered more, and there is no doubt that in Jalgaon it is only the Muslims who have suffered, it is all Muslims except some injury to a Hindu. I have myself gone to Jalgaon and seen that all the houses that are burnt down there are Muslims houses. The people were killed mercilessly and in a beastly manner, even children and women.

Under these circumstances I would ask Dr. Mahavir to take a more balanced view because we are considering this question not from a party point of view, but as Members of this honourable House.

DR. BHAI MAHAVIR: I have to make a personal explanation.

SHRI BHUPESH GUPTA: How long will you allow these clarifications? Let there be a debate.

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Bhupesh Gupta.

DR. BHAI MAHAVIR: The hon'ble Minister has made a lega tens agains me .

MR. DEPUTY CHAIRMAN: Please sit down. (Interruption by Shri Bhupesh Gupta) You first sit down, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: Let them condemn the killing of everybody.

MR. DEPUTY CHAIRMAN: Have you completed your reply?

SHRI Y. B. CHAVAN: I have not completed my reply. The information which I have got I will certainly give out to him and the honourable House. Sir, when a meeting of leaders of both the communities was called, a group of Muslim leaders did not attend it. They raised certain points. Honestly, if they have raised certain points, what is wrong about it? They had certain misgivings. Naturally, they demanded that certain undesirable slogans should not be raised. The intention was to avoid making it a Hindu procession. Shivaji Jayanti was a national celebration. They wanted to make it an all-Committees procession. Naturally, when they wanted to participate.

they wanted to see that it was a national procession, that 10 religious part was introduced into it. Therefore, they raised certain points. U timately, they agreed to certain points also. What is wrong about it? Is it recely to accuse them that certain wron; things are being put in their mou h? Ultimately they met and evolved certain agreed things. And that is reall creditable to them. It is not against them.

DR. BHAI MAl [AVIR: The hon'ble Minister described some situation which This is completely, was utterly wrong I think, off the mark. I did not ask any question ... Interruption by Shri Sriman Prafulla Go wami). I would not be browbeaten b you.

SHRI SRIMAN PRAFULLA GO-SWAMI (Assam) Sir, I want to . . .

MR. DEPUTY CHAIRMAN: Please sit down.

(Int rruptions)

DR. BHAI M/ HAVIR: They are completely divorce from truth. When truth is put before t 1em, they get so much upset.

MR. DEPUTY CHAIRMAN: Now, what is your explanation? Please be brief.

DR. BHAI MAHAVIR: I did not ask anything beyo d a matter of facts. I asked if a statement had been made, I asked if in four Iindu localities simultaneously arson lad started...

MR. DEPUTY CHAIRMAN: That is enough.

DR. BHAI MAI AVIR: Why should you allow the Hone Minister to make allegations against me?

MR. DEPUTY CHAIRMAN : No allegations.

(Interruptions)

DR. BHAI MAHAVIR: If that is the way, you may ell us not to ask any questions at all. The Government can carry on its own trumpeting.

MR. DEPUTY CHAIRMAN: He has not made any allegations.

5-32 RS/70

DR. BHAI MAHAVIR: Why should he bring in the name of the RSS on every occasion? Why does he not tell us if the people of the RSS have ever been found carrying arms or storing arms? Why does he not tell us who are the people who are hoarding arms?

Statement made by Minister

SHRI Y. B. CHAVAN: I have not made any mention of the RSS. Why is he angry with me? The RSS was mentioned by the other Members. I did not make any mention.

MR. DEPUTY CHAIRMAN: Mr. Schamnad.

SHRI A. P. JAIN (Uttar Pradesh):

MR. DEPUTY CHAIRMAN: Please sit down. I have called Mr. Schamnad.

(Interruption)

SHRI A. P. JAIN: Sir, you must look to this side also.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. JAIN: I stood up thrice...

MR. DEPUTY CHAIRMAN: If you do not want to sit down, am I to understand that all of a sudden ten Members should stand up and start speaking at the same time?

SHRI A. P. JAIN : No, no.

MR. DEPUTY CHAIRMAN: Mr. Jain, you must remember that so far I have called one representative from every party. If all of you from the Congress Party stand up, should I call all of you? It is not possible.

SHRI A. P. JAIN: No, no.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. JAIN: I will not sit down like that.

MR. DEPUTY CHAIRMAN: Why, Mr. Jain? You should sit down. You please sit down. I am calling one representative from every party.

SHRI A. P. JAIN: I am not talking about questions. Certain observations about procedures were made and I wanted to support those observations. Other people are also taking time.

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. JAIN: I am not used to this kind of treatment—"please sit down, please sit down." I take proper notice when you stand up, and sit down. You also be a little courteous towards me.

MR. DEPUTY CHAIRMAN: Will you please sit down? I have called Mr. Schamnad.

SHRI HAMID ALI SCHAMNAD Sir, it is really unfortunate that in the city of Bombay which everybody considers to be a commercial city of India, a cosmopolitan city of India, in that State such incidents should have taken place. I want to know from the Government whether this riot has got any special feature as compared to the other communal riots that have taken place in different parts of the country in previous years. Has it anything to do with regionalism— Maharashtrians and non-Maharashtriansor is it only on the communal basis that the riot took place? Is it not one of a series of communal clashes that have taken place in our country. What will the foreigners think of us? Will they think that it is only the normal life of India? Then there is a complaint that the police officials and the executive authority were pleading helplessness when the victimised people ran to the executive authorities and police officials saying "Our houses are being burnt; help us, help us." and the police people did not help them. Is that a fact? The Government should make that clear. The Government should also make it clear whether there was tension even on the outskirts of Bombay. Another thing that I should like to know from the Government is, what are the issues which the judge who has been appointed will go into? Then, I would appeal to the Home Minister to make a declaration to-day that hereafter at least there will not be any communal clashes in Bharat. Will the Home Minister make that declaration and see that preventive stpes are taken so that at least in future such explosive happenings do not take place in our country? We have

nothing to do with Hindus or Muslims. We have nothing to do with whether a particular area is a Muslim locality or a Hindu locality. These areas belong to India and they are Bharat localities. The people who have suffered are not Muslims or Hindus. They are Indians and in this spirit we should approach the problem.

Statement made by Minister

SHRI Y. B. CHAVAN: As far as the general attitude of the hon. Member is concerned, I am entirely one with him on this matter. He has asked whether it was a communal trouble or a regional trouble. I think it was mostly a communal trouble because both the Hindus and Muslims belong to Maharashtra and I consider both of them as belonging to Maharashtra. So, there is no question of any particular regional feeling being introduced into this matter. Then, he made an enquiry about the terms of reference. I have not got the precise text of the terms of reference with me here. But I think it will be a normal type of enquiry. Normally I find that an enquiry commission is asked to go into the circumstances that led to the riot, the causes that led to the riot, the handling of the riot situation, and try to find out who were responsible for it. These are the normal features of an enquiry of this type. I have not got the precise terms of reference with me at the present moment. But when we discuss the subject further. if by that time I get the terms of reference, I will give the information to the hon. Members. As far as this particular area is concerned, it is an industrial area. round about Bhiwandi is The area developing into a peculiarly different type of industrial area. Bhiwandi itself is an important textile centre. There are weavers of both the communities. Both powerlooms and handlooms are there. It is known for that. Certainly it is facing a special problem and I am sure the Government of Maharashtra will have to pay special attention to these areas. As far as the future is concerned, it will be our duty and responsibility to see that such things do not recur.

MR. DEPUTY CHAJRMAN : Mr. Chatterjee.

SHRI A. P. JAIN: On a point of order, Mr. Deputy Chairman. I have been a member of various legislatures for the last 33 years and I have never been discourteous.

SHRI SUN DAR SINGH BHANDARI (Rajasthan): What is his point of order, Sir?

SHRI A. P JAIN: Yes, I am coming to that. I h ve never been discourteous. Whenever yo get up, I sit down. But I may tell you that during these 33 years I have not come across such a discourteous behaviour as I was receiving here. That is number one.

SHRI GODEY MURAHARI: That is an aspers on on the Chair.

SHRI A. P. JAIN. : Yes, that is a fact.

(Interruptions)

MR. DEPUTY CHAIRMAN: I do not think there was any discourteous behaviour on my part. I have always said to the hon. Members "Please sit down, please it down". When a number of Members tand up, the only thing I can do is to say "Please sit down". I cannot do an thing else apart from that.

SHRI A. F JAIN: It is all the tone, it is all the m nner of uttering the words. You have been presiding over the House for some morths. Have you ever found me discourte us on any occasion? And I should expect the same treatment from you.

MR. DEP JTY CHAIRMAN: It is only a wron; impression in the mind of the hon. Member that there was some different ton or anything.

SHRI A. P. JAIN: Now, coming to my main point, there has been a suggestion...

श्री सुन्दर िह भंडारी: जैन साहब, आपको वाइस चेयरमैंन के चेम्बर में जाकर इस सबाल को पेश करना चाहिये।

श्री ए० पी जैन: सदन की बात है और सदन में ही का देनी चाहिये।

SHRI SY D AHMAD : Nobody is seeking you opinion.

श्री मानसिः वर्माः आप से बोलने के लिए किसने कहा ।

ţ

I P.M.

SHRI A. P. JAIN: Now I come to the main point. Let me assure you I never meant any aspersion.

There has been a suggestion that there will be a short duration discussion on this matter. But you have not given any decision on that. I want you to give a clear decision on the proposal whether there is going to be a discussion. If a discussion is going to take place, when will it take place?

MR. DEPUTY CHAIRMAN: Mr. Jain, please listen to the reply now.

SHRI A. P. JAIN: Yes, I am listening.

MR. DEPUTY CHAIRMAN: So far as your second question is concerned, members of two or three political organisations raised an objection that all others had a chance to ask questions but they did not have any chance. So I would like to give them a chance to ask for clarifications and then...

SHRI A. P. JAIN: By all means you give them a chance. But I want your decision on that proposal.

MR. DEPUTY CHAIRMAN: After these Members have asked their questions, we will decide that question.

136

ं[श्री संयद हुसँन (जम्मू और काण्मीर) : जनाब, मैं जानना चाहता हूं कि जो कौनी मसले होते हैं नेशनल इम्पोर्टेन्स के, क्या वह पार्टी बेसिस पर पालियामेंट में हल किये जायेंगे ? अफसोस होता है जब कौमी मसले आते हैं और उन्हें पार्टी की बुनियाद पर डिसकस किया जाता है और दूसरी तरफ लोग मारे जाते हैं, कल्ल होते हैं, लालैसनैस होती है, मैं जानना चाहता हूं कि पालियामेंट जो कस्टोडियन और गाडियन है हिन्दुस्तान की तमाम कौम की, उस में कौमी मसलों को पार्टी बेसिस पर हल किया जाना क्या अच्छा है ?]

श्री उपसभापति : और लोगों को भी मौका दिया जायगा ।

SHRI A. P. CHATTERJEE : I will ask the Home Minister to answer these questions. I have read today a report in the Statesman and I want the Home Minister to tell me whether this report is correct or not. The report says that for about a week prior to the 7th May when this riot took place in Bhiwandi, communal propaganda was being carried on by the Shiv Sena and the Jan Sangh in combination. I want to know whether there is any truth in that report which has appeared in the Statesman. Is it or is it not a fact also that the Shiv Sena, that fascist organisation of Maharashtra, is now becoming not merely anti-people who are not of Maharashtrian origin, but is also now making communalism itself as one of its basic planks? It is becoming anti-Muslim also. If that is so and if the Shiv Sena and the Jan Sangh have begun to join hands in Maharashtra, and if the Home Minister is really serious and earnest in his expression of sorrow for the Muslim community, if he is serious in stamping out this trouble, will he give assurance, an undertaking, this House-otherwise, we shall say that he is not serious-here and now that he will take measures, if necessary, by amending the Constitution or by enacting a proper law, to see that all communal organisations or such kind of chauvinistic organisations as the Shiv Sena, will be banned throughout India? I want to know whether he can give this undertaking or not because these organisations cannot be allowed to run rampant in this

fashion. If he is really serious, he must give that undertaking. The mere expression of his sorrow will not do.

Now my second question is this. honourable Home Minister, Mr. Chavan, said that on 7th May the riots took place in the evening. I just wanted to know from him the facts. In today's Statesman I also found that the procession, which used to go along a particular route for some years past, was only this time allowed to go by the side of a mosque though that was not the route, and when it reached the mosque there were some slogans which were not determined earlier, and when those slogans were raised, immediately—and these are the words used there hell was let loose and within fifteen minutes the entire city was on fire, the entire town was on fire. That is the report in the Statesman. That is in contradiction to the statement which the honourable Home Minister has just now made that the communal occurrences took place towards the evening. I want to know which report is correct. And if this report which is given in the Statesman is correct, if the report is correct that a great amount of arms, expolsive materials, fire arms, etc. were seized, it is not clear why the Government did not take any steps in finding out these nefarious designs of killing human beings. Did the Government take any steps? Why did not the Government take any steps in proper time? That is my second question.

My third question is this. The honourable Home Minister has said that there are 700 policemen there. Even in today's news papers we have found that 1200 policemen are said to be on all-round vigil. Yet even now houses are burning. Now the point is this. What is the use of keeping these policemen who cannot protect the lives and property of the citizens of India? If they cannot do that, then why keep these policemen? Why do you ask for grants from Parliament for keeping these hoodlums in uniform who join hands with the Shiv Sena and the Jan Sangh and the RSS in order to kill innocent citizens? The point is this, Mr. Chavan. If you have any sense of shame left in you—I do not ask for your sorrow and all that—at this orgy which has been indulged in Maharashtra then, I think that the only thing you can do is now to resign immediately in order to show that you have some sense of shame left in you, in order to show that you have not been in collusion with the Shi Sena and such other communal o ganisations.

SHRI Y. . CHAVAN: Sir, the honourable Momber and his party have their own angle of viewing everything. The honourable Member is not interested in the suppression of communalism. He is only interested in my resignation...

SHRI A. P. CHATTERJEE: If you have any ser e of shame...

SHRI Y. B. CHAVAN: I can assure you that I will never oblige you. Coming back to the joint now as to whether there was com nunal propaganda before the outbreak c'riots, it is true that there was communal propaganda going on and that is exactly the matter the judicial inquiry is to go into. We would certainly like to find ont who the parties were. As far as the question of the incidents is concerned, they took place in the afternoon, nearer he evening. It is true that the whole hing started because some anti-Muslim slegans were shouted in the procession by a few people and that created a disturbing situation. It was a big processio with nearly, I am told, 6000 or 7000 cople participating in it. And Bhiwandi s a very big town and there are very mall lanes and by-lanes. Whether there was a different route by which the p ocession used to go in the previous years, or it was the same route, I do not knov. What I know is that it reached there by an agreed route. This is all the information that I have...

SHRI A. P. CHATTERJEE: Agreed by whom?

SHRI Y. B. IHAVAN: By the parties concerned, by both the communities.

SHRI A. P CHATTERJEE: understand that the minority community never agreed to it, but that it was made to agree under compulsion.

SHRI Y. B. CHAVAN: This is another angle that you are giving it. I do not know that...

SHRI A. P. CHATTERJEE: If you do not know anything, why are you answering it :

SHRI Y. B CHAVAN: You are merely making allegations without any basis. I do not think there can be any compulsion of this type.

die.

SHRI MAHAVIR TYAGI: Is there any CP(M) element also there?

SHRI Y. B. CHAVAN: I think it is much better if you ask him, not me.

Then Sir, he said there were a large number of policemen. That is true. My information is that on that day there were more than 700 policemen, but unfortunately they were not effective. This is also a point for the inquiry Committee to find out. We have to find out why they were not effective and who is responsible for this. I am not trying to give any protection to the police here. That is what exactly the Government would like to know.

SHRI A. P. CHATTERJEE: Why were not the policemen effective while the Muslims were being killed in villages and towns? Why is the Government here? What is it worth?

SHRI Y. B. CHAVAN : Sir...

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI Y. B. CHAVAN: Sir, the responsibility also goes to many political parties who give encouragement to organised violence.

SHRI A. P. CHATTERJEE: You put them down.

SHRI Y. B. CHAVAN: We shall certainly put them down.

SHRI GULAM NABI UNTOO (Jammu and Kashmir): Sir, I do not ask for the reasons for these communal riots because each one of us knows them. We expected yesterday that the State Government of Maharashtra would be able to control the situation there. But the reports that are coming now are that the riots have started spreading in the rural areas also. Under these circumstances I would request the hon. Home Minister to direct the State authorities to seek the help of the Army because their own police machinery has become ineffective.

SHRI Y. B. CHAVAN: Well, Sir. when it was found necessary to ask for the army aid in Jalgaon, it was called. In Bhiwandi district, it is true that the rural areas, ie. certain villages round about Bhiwandi, are affected. But my information is that they are trying to effectively

[Shri Y. B. Chavan]

deal with the situation. If anything happens, the police immediately reach there and try to see that it does not spread further. However, if they find it necessary to ask for Army aid, they can certainly do it.

SHRI THILLAI VILLALAN (Tamil Nadu): Mr. Deputy Chairman, the home of the Minister of Home Affairs becomes the cradle of communal riots. I was hearing the questions and clarifications from various angles patiently. They are all discussing the issue merely as a party issue. I am really sorry to note that this national problem has been reduced to a party issue. We are doing this thing every time as a post mortem examination; it is highly regrettable. This is really a deep-rooted malady. But every time we are considering only short term remedies. The calling of police force or the Army is only a short-term remedy for this communal malady in this country. I want to make my humble submission that it is high time to think of some permanent and long-term remedies for these communal disturbances. Sir, every time the minorities are affected, they are killed; they are oppressed; they are ruined and every time the communal riots take place.

SHRI DALPAT SINGH: Sir, according to the Rules of Procedure, a question should not exceed more than 150 words; otherwise others will not get a chance at all.

SHRI THILLAI VILLALAN: Sir, this is not a question. This is a clarification. I must make my point clear.

MR. DEPUTY CHAIRMAN: We have taken one hour and fifteen minutes. Please be brief.

SHRI THILLAI VILLALAN: Sir, I want to suggest a permanent remedy from my experience in my own State. Sir, the mental soil of our population has been prepared by a rational propoganda. For three decades we have got an organisation known as 'Self-respect movement'. And I am really proud to say that the communal riots have not shown their ugly heads in our State for the past 30 years or, say, from 1947 onwards, after independence. We have had no such communal riots in our State after independence. Why can't you attempt that

social prescription which is already there available in a particular State? You can give that social medicine for this deep rooted disease of communal riots in the whole country.

SHRI Y. B. CHAVAN: Sir, there is nothing for me to clarify; it is a good suggestion.

SHRI S. N. MISHRA: Sir, since there is going to be a full-scale discussion on this...

MR. DEPUTY CHAIRMAN: I have never said that. It all depends on the general agreement among the leaders of the various political parties and also the Chairman.

SHRI S. N. MISHRA: Subject to your approval. That of course is always there.

SHRI MULKA GOVINDA REDDY: The entire House is demanding a discussion on this, Sir.

SHRI S. N. MISHRA: Sir...

(Interruptions)

SHRI SYED AHMAD: On a point of order. Mr. Triloki Singh has been trying to catch your eye for the last half an hour and he is not given a chance to speak.

(Interruptions)

SHRI S. N. MISHRA: Sir, I would like to keep it out of the party bounds because this is a matter of national concern. Why are we facing this tragidy repeatedly? Sir, the reasons are not far to seek. It is because we try to convert everything into a battleground of party politics.

Here I have some information. Is it not a fact that two villages in the same district had been affected earlier, recently? Secondly, another instance has been pointed out where there was communal tension a week before. Now you know, Mr. Deputy Chairman, that the Home Ministry alerts the entire country on 5 or 6 occasions during the course of a year. It may be Shivaji Jayanti, it may be Ramnaumi, it may be Id, or it may be Bakr Id or some such occasion, the Home Ministry alerts all the States. Here the question arises whether the Home Ministery had given this alert because there ha

been the history of two villages having been affected ear jer and also in Bhiwandi there was comminal tension building up. May I know who ther any alert had been given by the Home Ministry in this connection? If such an alert had been given, whether an / precautionary measures, preventive mea ares, had been taken by the State Gov rnment? Now the hon. Home Minister 1 is pointed out that some precautionary me sures were, indeed, taken by the State Covernment, the District Magistrate was resent there as also the head of the polic :. Now, Sir, according to the National Integration Council and the decision take 1 by the Home Ministry the officers of the district concerned have to be made responsible and shifted from that area.

That is my recollection subject to correction by the Iome Minister. Now these officers happened to be on the spot and yet such ravages did take place and such atrocities were perpetuated. What action has been taken? Since the Home Minister happened to visit that area himself, may I know which the did ask the State Government to take action in accordance with the coisions taken by the National Integra ion Conference and also the Home Minis ry in this regard?

things are being said Thirdly, man and we must not take a superficial view of all this. To that I will come later when akes place. There are the discussion labels of commun il parties but I must tell you—I would be failing in my duty if I do not state the tuth—that some parties which wear the lanel of progressivism, they also try to exploit communal sentiments for electoral purposes Some elements to exploit the maje rity community and some elements want 1) exploit the minority communities by rampering the communal sentiments amon; them. May I know whether some such elements are also involved in such circumstances or not? Finally, it has been said by the hon. Minister that some persons who wanted to go-Dr. Mahavi or any other-could go to that area. May I inform him that Venkatasubbiah, who our Secretary, M1 happened to be it. Bombay and wanted to visit that area could not go there because there was no green signal given to him. The town is in a state of confusion. He spoke to the Chies Minister there, he talked to some other per ons also there, the Chief Minister promise I to speak to him later but Shri Venkat subbiah could not get him in spite of his best efforts so he could

not get any opportunity of visiting that area. These are the few facts on which I would like information.

SHRI Y. B. CHAVAN: So far the intimation part is concerned, naturally the intelligence agencies of the Government of India and the CID of the State Government in this particular matter were in communication with each other because I wanted to satisfy myself as to whether the Intelligence set-up of the Government working in Bombay had any information about the tensions and whether they had warned the State authorities,—not about this particular thing but as usual, for Holi and other occasions when they do keep them informed and they were informed in this matter. That is a routine matter. I do not think there was anything special.

SHRI S. N. MISHRA: The same kind of warning as had been given to Gujarat? You had been saying earlier in connection with Ahmedabad riots that warning had been given to Gujarat. I want to know whether the same kind of warning was given.

SHRIY. B. CHAVAN: In this particular matter the Intelligence Department of the Home Ministry had given intimation to the Intelligence Department of the State.

SHRI S. N. MISHRA: Of the same kind?

SHRI Y. B. CHAVAN: Whether of the same kind I do not know.

SHRI S. N. MISHRA: We have to know,

SHRI Y. B. CHAVAN: Everything you are trying to compare with Ahmedabad.

SHRI S. N. MISHRA: I am not; otherwise, there would have been a much bitter controversy and I would have brought in so many things.

SHRI Y. B. CHAVAN: Thank you very much.

SHRI S. N. MISHRA: Mr. S. K. Patil is being brought in...

(Interruptions)

SHRI Y. B. CHAVAN: I have not brought in. As far as the responsibility of the S. P. and the D. M. are concerned

[Shri Y. B. Chavan]

unless it is found that they have erred somewhere or there was any deliberate negligence about it, we just cannot do anything. In this matter I find prima facie that these men risked their own lives and they were on the spot all the time doing all that was necessary to be done. I cannot demoralise the officers by transferring them but if in the course of enquiry...

Clarifications re

SHRI A. P. CHATTERJEE: Were they enjoying the fireworks?

SHRI Y. B. CHAVAN: I am not talking to you. I am replying to Mr. Mishra.

SHRJ BHUPESH GUPTA : You will remember, you yourself were present and in fact you were sitting by the side of the Prime Minister and Mr. Desai, the Deputy Prime Minister, at Srinagar. It was said on behalf of the Government that whenever serious disturbances take place in a town or in any place, the officers there must be prima facie held responsible because it should be presumed that they have failed in their duties in preventing it. Therefore this was the understanding. Here you are saying that you are convinced but certain riots have taken place of a serious dimension and the presumption is that the magistrate and others—the police—which is filled with Shiv Sena men had failed in not taking due notice of what was coming and in not taking preventive action.

SHRI Y. B. CHAVAN: You are entitled to your view. As I have understood the Integration Conference decision, the D.M. and the S. P. will be held responsible to make effective administrative arrangements. Now in the course of enquiry if it is found that they have failed in doing that, certainly they will be held responsible for it. That is a matter of enquiry. This aspect also will be gone into. That was all that you asked I think.

SHRI S. N. MISHRA: I asked about people not being allowed to go and study the situation—Mr. Venkatasubbiah, for instance.

SHRI Y. B. CHAVAN: There were a large number of Members of political parties when I was there. There were the leaders of the SSP there. There was no question of not providing any facilities.

SHRI S. N. MISHRA: Was there not curfew at that time?

SHRI Y. B. CHAVAN: May be so. I will look into that. I do not think anybody will deliberately deny facilities to Mr. Venkatasubbiah because he is known to all of us. I was there and if I had known, possibly, I would have taken him along with myself.

SHRI S. N. MISHRA: Has it not come to your notice that certain parties wearing progressive labels were trying to take advantage of the communal sentiments?

SHRI Y. B. CHAVAN: I have no specific knowledge about it.

SHRI TRILOKI SINGH (Uttar Pradesh): My difficulty can only be resoleved with your help. Am I to take it that your permission for me is to seek clarification from the Home Minister? You know that I had given notice for a Short Duration Discussion yesterday subscribed by two other Members of the House In case you are going to permit a discussion then it is no use seeking clarifications. Unless you say 'seek clarification and also have a Short Duration Discussion later and participate in that also'...

MR. DEPUTY CHAIRMAN: At this moment you should seek clarifiactions.

SHRI TRILOKI SINGH: In case you are going to allow a Short Duration Discussion, I will not avail of this opportunity.

MR. DEPUTY CNAIRMAN: Even if we have a Short Duratsion Discussion...

SHRI M. M. DHARIA: Sir . . .

MR. DEPUTY CHAIRMAN: No. If I raise my voice, you say that I am discourteous. It is the fault of my voice, not that I am discourteous.

SHRI M. M. DHARIA: I have never complained.

MR. DEPUTY CHAIRMAN: I never want to be discourteous to any Member of this House. Therefore I must make it clear that even if there is a Short Duration Discussion the person wno is to speak on behalf of any political party will depend on the party. I do not know whether the Party will allow you to speak tomorrow.

· Clarifications re

MR. DEPUTY CHAIRMAN: You ask for clarifications.

SHRI M. M. D'IARIA: On a point of procedure. If you are not yet sure that there will be a Short Duration Discussion, then we also want to seek some clarifications.

MR. DEPUTY CHAIRMAN: After one and a half ho rs?

SHRI M. M. I HARIA: Because it is agreed that there will be a Short Duration Discussion, we do not rise to seek clarifications. I make a demand that we should have a discussion.

SHRI BHUPE H GUPIA: You can say that there will be a discussion. Ine Minister will agree and I am sure the Chair never come in the way.

MR. DEPUT' GHAIRMAN: Now, earlier also . . .

SHRI A. P. (HATTERJEE: Sir, 1 have been given permission by the Chair to mention . . .

MR. DEPUTY CHAIRMAN: That will come afterw.rds.

SHRIMAII YASHODA REDDY (Andhra Pradesh) Sir, I want to place . . .

MR. DEPU'11 CHAIRMAN: Now, please sit down.

Earlier also the point was raised as to whether there is sould be any discussion and at that time it was pointed out that if there was going to be discussion it is not possible to cont due seeking clarifications any further. At hat time it was urged by some that representatives of two or three political parties did not get a chance to seek clarification, while others had and therefore I allowed these persons to seek their clarifications. Now it is not desirable to cont due to seek clarifications further because i seems to be the general agreement that the House will have a discussion on this and we will have a discussion on this issue

श्री राजनारायण : यह सद्वृद्धि कुछ पहले क्यों नहीं आ गई! श्री उपसभापति : आप बैठिये ।

श्री राजनारायण: बैठूं क्यों । सुनिये, हमने कार्लिंग अटेंशन, हमने ढाई घंटे का डिस-कशन और फुल डे डिसकशन के लिये अस्प-ताल से लिखवा कर आपको भिजवाया और यहां आप हमारे साथ मजाक कर रहे हैं, एक घंटे से हम टूटी टांग ले कर बैठे हुये हैं और आप इधर उधर के अनाश शनाप को बुला लेते हैं और अब कहते हैं कि डिसकशन होगा।

श्री उपसमापति : आप वैठिये, मैं आपके सवाल का जवाब बताता हूं।

SHRIMATI YASHODA REDDY: Mr. Deputy Chairman, Sir, before the discussion I want to place a fact before the Home Minister here.

MR. DEPUTY CHAIRMAN: Please resume your seat.

It was only after forty minutes of discussion on this issue that a number of Members rose; not before that. Yesterday the Chair announced that clarifications could be sought today and at that time nobody raised any question that they would like to have a short duration discussion or a long duration discussion. Yesterday when the announcement was made in the House nobody demanded any kind of discussion. Today also when we started with clarifications asked for any discussion. Only after forty minutes, some Member got up and said he would like to have a discussion and he got support from all sections of the House.

SHRI MULKA GOVINDA REDDY: We had already sent a motion for discussion.

MR. DEPUTY CHAIRMAN: Let me finish. There was a general demand from all sections of the House that there should be a discussion on this question. Then Mr. Chatterjee rose and pleaded that representatives of a number of political parties had not had an opportunity of seeking clarifications and that those four or five members also should be given a chance. Naturally I allowed those four or five persons and now that is over. Since there is a demand from all sections of the House for a discussion I think it will not

[Mr. Deputy Chairman]

be desirable to continue with these clarifications further. Shrimati Yashoda Reddy also can have her say during the discussion.

SHRIMATI YASHODA REDDY: But, Sir, before the discsssion I want...

श्री राजनारायण: श्रीमन्, आपका अंतिम विडिक्ट क्या है, जिसकक्षन होगा या नहीं!

श्री उपसभापति : डिसकशन होगा।

श्री राजनाशयण: तो सवाल पूछ लेने दीजिये जो एकाध आदमी पूछना चाहते हैं।

श्री उपसभापति : जब डिसकशन होगा तो सवाल नहीं होगा ।

श्री राजनारायण : श्रीमन्, हम एक सवाल तो करेंगे क्योंकि श्री यशवन्त राव चव्हाण ने सदन को गुमराह किया है।

श्री उपसभापति : कोई नहीं किया । आप बैठिये ।

श्री राजन।रायण: मैं बहुत ही अदब से, बहुत पेशेंटली बैठा हुआ हूं। आप हमारे पेशेंम को हमारी अज्ञानता और कमजोरी न ममझें। दो घंटे से हम पेशेंस के साथ बैठे हैं।

श्री उपसमापति : अब इसके वाद कोई मवाल नहीं हो सकेगा ।

श्री राजनारायण: जरा सुना जाय । यश-वन्तराव चव्हाण साहब घर मंत्री हैं । इतना बड़ा दंगा हुआ है और वह इतने हल्के ढंग से सवाल का जवाब देते हैं । हल्के ढंग से जवाब देते हैं । मैं बहुत गुस्से में था और जब बहुत गुस्से में होता हूं तो कम बोलता हूं या बोलता ही नही, जब कम गुस्सा होता है तब बोलता हूं ।

श्री उपसमापति : अच्छा आप बैठिये ।

श्री राजनारायण: नहीं, मैं आज यह सोच रहा हूं कि यह सदन यहां फैसला कर दे। मेरा कहना है कि जो मुसलमान को मारे वह हिन्दू

नहीं है, बदमाश है, पाजी है और जो किसी मुसलमान मां की पेट से पैदा हुआ मुसलमान है वह हिन्दू को मारे तो वह मुसलमान नहीं है, बदमाश है, पाजी है। श्री यशवन्तराव चव्हाण ने कहा कि सभी मसलमान मारे गये हैं, यह साम्प्रदायिकता को भड़काने वाली बात है। उन्होंने, श्रीमन, अपने बयान में कह दिया कि सब म सलमानों को काट दिया गया । यह सत्य हो सकता है मगर यह कहने का तरीका ठीक नही था । ये चीजें अगर अखबारों के जरिय बाहर जायेंगी तो सारे देश में अग्नि की ज्वाला प्रज्वलित होगी । घर मंत्री अपनी कुछ जिम्मे-दारी समझें। इसलिये मैं कहना चाहता हूं कि हिन्दू मां की पेट से जन्म ले कर अगर मुसलमान का करल करता है तो वह हिन्दू नहीं है, पाजी है, बदमाश है, लफंगा है और मुसलमान मां के पेट से जन्म ले कर अगर हिन्दू का कत्ल करता है तो वह मुसलमान नहीं है, पाजी है, बदमाश है, लफंगा है । हिन्दू दुष्टानाम् हन्ता । जो दृष्टों का हनन करता है वह हिन्दू है । न्मसल-मान की परिभाषा है कि जो सलामत का लम्बर-दार होता है वह मुसलमान है। जो सलामत को खतरे में डालता है वह मुसलमान नही है और जो दृष्टों का हनन नही करता वह हिन्दू नहीं, जो सिर्फ एक दो म्सलमान का, गरीव मुसलमान का हनन करता है वह हिन्दू नही। तो श्रीमन्, हमारा सवाल है।

श्री उपसभापति: आपका कोई सवाल नहीं होगा।

श्री राजनारायण : श्रीमन्, तीन बातें माफ हो चुकी हैं, चाहे वह प्राइम मिनिस्टर हो, चाहे वह घर मंत्री हों, चाहे वह विदेश मंत्री हों, तीन बातें साफ हो चुकी हैं, एक बात जो साफ हो चुकी वह यह है कि घटनास्थल पर पुलिस कप्तान था और जिला मैजिस्ट्रट था । यह बात साफ हो चुकी हैं । मैं यह कहना चाहता हूं कि आप हमारे माननीय मंत्री जी को साफ कहें...

श्री उपसमापति : आप अब कृपा कर के बैठ जाइये। आप बैठ जाइये, प्लीज।

श्री राजनारायण : आप इसके डिसकशन के लिये समय दे रहे है । आप यह कहिये ।

श्री उपसभापति : ां, कहा तो । कई बार कहा कि समय दे र हैं डिसकशन के लिये।

SHRIMATI YASHODA REDDY: Sir, I want to say of e thing to the Home Minister.

SHRI K. K. SHAH: Sir, a question was raised about B mbay by my friend, Mr. Mishra, saying that in Bombay our party has collabora ed with Shiv Sena. I want to point out o Mr. Mishra: your Mayor has been elected. If we had cooperated with them vould that have been Your Mayor was elected bepossible? cause we did not cooperate with Shiv Sena and even then to say that we have collaborated with them is not fair.

SHRIMATI YA: HODA REDDY: Sir, on a point of order. (Interruptions)

I have been wanting to make a suggestion. You said that there is going to be a discussion and therefore no more clarifications or anything out I have been standing up in the House for half an hour now. I have a suggestion to be placed before the House before we ake up the discussion on this issue. You allowed Mr. Rajnarain to say...

MR. DEPUTY CHAIRMAN: I did not allow him to see any clarification.

SHRIMATI YASI O'DA REDDY: I just want to place befor the Home Minister one aspect for him o consider before he comes up for the dis ussion.

MR. DEPUTY CHAIRMAN: I think we should stop this low. The discussion is there.

SHRIMATI YASHODA REDDY: I would have just inished by this time. I do not want to take part in the discussion but I want this House and Government of Indi to have one aspect before them because ...

SHRI M. M. DHARIA: But is this a point of order ?

SHRIMATI Y/SHODA REDDY: Anyway, it is much better than many of the points of order raised by many of you. for (i) to (iii).]

Now, with the permission of the Chair, with great humility and with great responsibility I want to place just one fact hefore the Home Minister. (Interruptions) Rightly or wrongly this sort of communal lawlessness has been going on in India for the last ten months. Apart from looking at the issue from the angle of communal riots or lawlessness, the Government and all the parties-including our own party also-especially the ruling party will have to go into this aspect as to whether this gross indiscipline has not been encouraged by the Prime Minister and her Government and whether they have not been exploiting the parties by saying that other parties are not in the least interested in the minorities, especially the Muslims. I say this with great humility and with full sense of responsibility because there is this feeling among the people that they are exploiting the situation in order to be in power and therefore they are saying that the other parties have no sympathies for the minorities. The Home Minister should consider whether this is not a cause for the communal situation that has developed in the last ten months 1.1 the country.

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1967-68) OF THE HINDUSTAN ZING LIMITED AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi):—

- (i) Second Annual Report and Accounts of the Hindustan Zinc Limited for the year 1967-68, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.
- (iii) Statement giving reasons for the delay in laying the items (i) and (ii) mentioned above.

[Placed in Library. see No. LT-3454/70